

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 79 of 2023)

**IN THE MATTER OF:**

**Hari Prakash**

..... Applicant

**Versus**

**Uttam Sugar Mills Ltd.,  
Libberhedi & Ors.**

..... Respondents

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**ANUBHAV ANAND ARON, ABHINAV ANAND**

(Advocates for the Respondent No.3)

A-901, Apex Golf Avenue, Sector-1,  
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**Mob:** 9811764256, 9582416270

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Place: NEW DELHI

Date: 18/4/24

①

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 79 of 2023)

**IN THE MATTER OF:**

**Hari Prakash**

**..... Applicant**

**Versus**

**Uttam Sugar Mills Ltd.,**

**Libberhedi & Ors.**

**..... Respondents**

**REPLY FILED BY THE RESPONDENT NO.3 i.e. M/S**

**AROMA CRAFT & TISSUES (P) LTD.**

**MOST RESPECTFULLY SHEWETH:**

1. That the present reply has been filed by the Respondent No.3 i.e. M/s Aroma Craft & Tissues (P) Ltd. [hereinafter referred to as the “answering Respondent”] as the answering Respondent was impleaded in the captioned Original Application vide Order dated 09.01.2024 passed by this Hon’ble Tribunal and was permitted to file its reply/response in view of the Joint Committee Report dated 17.03.2023.
2. That the answering Respondent is a company registered under the Companies Act, 1956 having its manufacturing Unit at: Khasra No. – 103 & 104, Village – Nurpur, Pargana - Manglore, Tehsil – Roorkee, District – Haridwar, Uttarakhand. That the answering Respondent is filing present Reply through Sh. Rajesh Kumar Jain, who, being the director of the Respondent No.3, is duly authorized to sign & verify this present Reply, to file documents, to sign Vakalatnama, to depose before this Hon’ble Tribunal and to

do all such other act (s) as may be necessary for this present Reply/Response.

3. That at the outset, the answering Respondent denies each and all the statements, averments and allegations made with respect to the answering Respondent by the Applicant in the captioned Original Application which are contrary to or inconsistent with what has been stated herein below and the said contents are deemed to be specifically denied and set traversed in seriatim.
4. That the grievance /allegation of the Applicant in the captioned Original Application is regarding the discharge of the untreated industrial effluent in Shila Khala (drain), which later joins River Kali, in Village Ransura, District – Saharanpur, Uttar Pradesh, resulting in serious diseases like cancer, T.B. etc and also resulting in death of fish and other aquatic life. That further grievance /allegation of the Applicant in the captioned Original Application is that the animal drinking polluted water are also affected and so are the trees in the concerned area.
5. That this Hon'ble Tribunal, vide Order dated 10.02.2023, constituted a Joint Committee comprising of CPCB, UPPCB and the District Magistrate, Saharanpur and directed the said Joint Committee to submit factual and action taken Report within two months.
6. That in compliance to the Order dated 10.02.2023 passed by this Hon'ble Tribunal a Joint Committee was constituted and

the said Joint Committee has conducted the survey & inspection of the concerned area including inspection of the concerned industrial units and mapping of Shila Khala (drain) and Mundet drain during 21/06/2023 & 22/06/2023. That the said Joint Committee, during the aforesaid survey & inspection, has also collected samples of waste-water and ground-water, which were analysed in CPCB laboratory, Delhi. That thereafter, the said Joint Committee filed a Joint Inspection Report dated 17.03.2023 before this Hon'ble Tribunal.

7. That a perusal of the said Joint Inspection Report dated 17.03.2023 shows that door-to-door survey was conducted by the Superintendent of the Community Health Centre in the Ransaura Village and there was no such disease in an alarming number, as alleged by the Applicant. That further, the Community Health Officer (CHO), Ransaura Village, in his statement to the Joint Committee stated that no patient suffering from cancer or mouth cancer has appeared in his records. That, moreover, the Deputy Chief Veterinary Officer, Deoband conducted an inquiry in the allegations raised by the Applicant and has concluded that neither any disease related to skin or stomach were reported in domestic animals of Ransaura Village nor there has been any outbreak of any infectious disease in the past years. That further, the Executive Engineer of UP Jal Nigam (Rural) carried out sampling of ground-water from six locations at Village Ransaura and as per the analysis results the water was found suitable for drinking.

8. That further a perusal of the findings of the said Joint Inspection Report dated 17.03.2023 pertaining to the answering Respondent shows that the parameters of the ETP outlet are within the prescribed norms. That further no bypass was found by the Joint Committee and the answering Respondent is complying the discharge norms.
9. That the answering Respondent is engaged in the business of manufacturing & sale of kraft paper from waste paper depending on the current market requirement. That the unit of the answering Respondent was established in 2009. That the answering Respondent has a single paper machine for the said kraft paper production.
10. That the answering Respondent is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry. That the answering Respondent carries out its operation in such a way so as to protect & preserve the environment and also is committed to deliver to the consumer, products that meet high quality specifications for which very stringent quality measures are followed by the answering Respondent in its various stages of the manufacturing process.
11. That the answering Respondent had valid consents both under the Water (Prevention and Control of Pollution) Act, 1974 as well as Air (Prevention and Control of Pollution) Act, 1981 which were valid till 31.03.2023. That the answering Respondent has applied for the renewal of the aforesaid

consolidated consent on 28.03.2023. That the answering Respondent have membership of Bharat Oil & Waste Management Ltd., Mauza Mukimpur, Roorkee – Lakhsar Road, Roorkee, Uttarakhand for safe, legal & scientific disposal of hazardous waste which is valid till 17.03.2025. Copy of the Membership Certificate issued by the Bharat Oil & Waste Management Ltd. is annexed as **Annexure: R3/A.**

12. That presently the answering Respondent is meeting its fresh water requirement from ground water through 2 (Two) borewells. That the answering Respondent had applied renewal of the No-Objection Certificates (NOCs) from Central Ground Water Authority (CGWA) on 04.09.2023. Copy of Application for renewal of the No-Objection Certificates (NOCs) dated 04.09.2023 is annexed as **Annexure: R3/B.**
13. That the industrial waste water generated by the answering Respondent is treated by the answering Respondent with an Effluent Treatment Plant (ETP) consists of Hill Screen, Equalization Tank with mixing device, Sedicell, Primary Clarifier, Aeration Tank, Secondary Clarifier, Pressure Sand Filter (2 Nos.) - Tertiary Treatment System, Sludge Handling System - Sludge Drying Beds & Sludge Press.
14. That the combined waste water mainly from pulp mill and excess paper machine back water is collected in sump tank and passed through hill screen and collected in equalization tank. That after equalization tank, the effluent is passed through sedicell followed by primary clarifier for fibre recovery and clear water is subjected to biological treatment

process. That the aeration tank is provided with aeration system to maintain the dissolved oxygen level required to maintain the proper metabolic activity of microbial culture. That in aeration tank essential nutrient in the form of Urea & DAP (BOD: N:P – 100:5:1) is added for facilitating the growth of micro-organisms. That the overflow of the aeration tank is further treated through secondary clarifier for removal of suspended active biomass. That after secondary clarification the treated effluent is passed through tertiary treatment (Pressure Sand Filter) and is discharged to drain. That the part of the secondary clarifier overflow is recycled to the aeration tank to maintain desired level of active biomass. That the underflow of the primary clarifier along with excess secondary clarifier underflow is pumped to sludge press and sludge drying beds for further disposal to board making units. Copy of the ETP Adequacy Report prepared by Central Pulp & Paper Research Institute, Saharanpur (U.P.) is annexed as Annexure: R3/C.

15. That electromagnetic flow-meter is duly installed at the outlet of the Effluent Treatment Plant (ETP) of the answering Respondent. That Online Monitoring System (OCEMS) have been duly installed at the outlet of the Effluent Treatment Plant (ETP) of the answering Respondent which have been connected to the servers of both the Central Pollution Control Board (CPCB) and Uttarakhand Pollution Control Board. Photographs of the electromagnetic flow-meter and the Online Monitoring System (OCEMS) are collectively annexed as Annexure: R3/D (Colly).

16. That the answering Respondent, being a responsible corporate citizen, keeps a regular check by itself on the pollution control equipments installed by it in its unit and time & again analysis the parameters of both the treated effluent and gaseous emissions generated by the unit of the answering Respondent. That various test reports of both the treated effluent as well as gaseous emissions generated by the unit of the answering Respondent shows that their parameters are well within the prescribed limits and, therefore, the answering Respondent is duly complying with the environmental norms. Copies of the various test reports issued by Environment Management Centre, Roorkee, Uttarakhand are collectively annexed as **Annexure: R4/E (Colly)**.
17. That the answering Respondent has adopted nearby pond for the purposes of ground water recharge. Photographs of the pond adopted by the answering Respondent are collectively annexed as **Annexure: R3/F (Colly)**.

**PRAYERS:**

In the facts and circumstances as stated above, it is therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- (i) Dismiss the Original Application being O.A. No. 79 of 2023 titled as "*Hari Prakash Vs. Uttam Sugar Mills Ltd., Libberhedi & Ors.*" filed by the Applicant in as far as it is related with the answering Respondent;

(ii) Pass such other/further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts & circumstances of the case.

For Aroma Craft And Tissues Pvt. Ltd.



Director

**RESPONDENT NO.3**

**THROUGH**



**ANUBHAV ANAND ARON, ABHINAV ANAND**

**(Advocates for the Respondent No.3)**

A-901, Apex Golf Avenue, Sector-1,  
Greater Noida (West), U.P. – 201 306

**Mob:** 9811764256, 9582416270

**Email:** abhinav.legal@gmail.com

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Date: 18/4/24



BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

10

(Original Application No. 79 of 2023)

**IN THE MATTER OF:**

**Hari Prakash**

..... Applicant

Versus

**Uttam Sugar Mills Ltd.,  
Liberhedi & Ors.**

..... Respondents

**AFFIDAVIT**

I, Rajesh Kumar Jain aged about 57 years S/o Sh. Adesh Kumar Jain, director of M/s Aroma Craft & Tissues (P) Ltd. having its Unit at: Khasra No. - 103 & 104, Village - Nurpur, Pargana - Manglore, Tehsil - Roorkee, District - Haridwar, Uttarakhand (the Respondent No.3 herein) do hereby solemnly affirm state as under:-

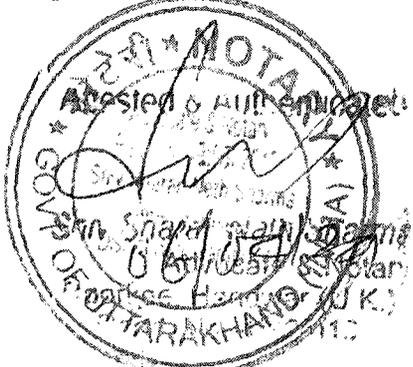
1. That I am the director of M/s Aroma Craft & Tissues (P) Ltd. (the Respondent No.3 herein) and I am well conversant with the facts of the case, as such I am competent to swear this affidavit.
2. That the accompanying Reply has been drafted by my Counsel under my instruction and the content of the same have not been repeated herein for the sake of brevity and the same may kindly be read as part and parcel of the present Affidavit.
3. That I have read and understood the content of the accompanying Reply and present Affidavit and the same are true and correct to my knowledge and nothing material has been concealed there from.

SWORN & AFFIRMED BEFORE ME  
*Shiv Sharan Math Sharma*  
Shiv Sharan Math Sharma  
Advocate & Notary  
Roorkee, Haridwar (U.K.)  
Reg. No. 49 (05) 10  
06/04/2024

For Aroma Craft And Tissues Pvt. Ltd.  
*Rajesh Kumar Jain*  
DEPONENT

**VERIFICATION:**

Verified at ~~Roorkee~~ <sup>06th</sup> on this day of April 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefore.



For Aroma Craft And Tissues Pvt. Ltd.  
*Rajesh Kumar Jain*  
DEPONENT Director

Identified By



Since 1978  
**Bharat Oil & Waste Management Ltd.**

Petroleum Refining, Hazardous Waste Management & Incineration  
Refiners & Manufacturers of Industrial Lubricating Oils

ISO 9001-2000



## MEMBERSHIP CERTIFICATE

**M / s. Aroma Craft & Tissues Private Limited**

**5th KM, Jhabrera Manglour Road, Latherdeva Hoon, Village Noorpur Budpur,  
Roorkee Roorkee-247665, UK**

is a registered member of our facility



BOWML/R/1569/15

**Mauza Mukimpur, Roorkee-Lakhsar Road Roorkee-247664, UK**

for safe, legal & scientific Disposal of Hazardous Waste

**Member # : BOWML/R/1569/15**

**Expiry Date : March 17, 2025**



Scan & Verify

One may verify 'active' membership by calling  
Bharat Oil & Waste Management Ltd. at  
011-4100 0710, 2981 6466 or Email: [sales@bharatoil.com](mailto:sales@bharatoil.com)

For Bharat Oil & Waste Management Ltd.

Pragati Rohtagi	Digitally Signed By:Pragati Rohtagi
Sales Coordinator	Date: 2024-03-07 17:31:14
<a href="mailto:sales@bharatoil.com">sales@bharatoil.com</a>	IP: 49.36.176.230
	ID: 0K777i65YNDPcZUQ+A+KqA==
	Click here to E-verify

Authorized Signatory

For Bharat Oil & Waste Management Ltd.

Sunder K Kukreja	Digitally Signed By:Sunder K Kukreja
GM (Admin & Fin.)	Date: 2024-03-08 09:18:07
<a href="mailto:sales@bharatoil.com">sales@bharatoil.com</a>	IP: 49.36.176.230
	ID: dytpfjPTeAKnKOgZL8yLQg==
	Click here to E-verify

Authorized Signatory

569

12



**Sales Office :**

11, Community Centre, LGF, East of Kailash  
New Delhi - 110 065, India

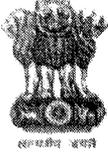
**Regd. Office :**

11 LGF, Community Center, East of Kailash, New Delhi-110065, India  
Ph : 41000710, 26210205    Telefax : 26216466

Email : [sales@bharatoil.com](mailto:sales@bharatoil.com)    [www.bharatoil.com](http://www.bharatoil.com)

**Facilities :**

- E - 18, Sahibabad Industrial Area, Site 4  
Ghaziabad - 201 010 (UP) India
- Gata No. 672, Vill. Kumbhi, NH - 2  
Ramabai Nagar - 209 101 (U.P.)
- Mauza Mukimpur Roorkee-Lakshar Road  
Roorkee - 247664 (UK)
- SIDCUL - Haridwar (UK)



Government of India  
Ministry of Jal Shakti  
Department of Water Resources, River Development and Ganga Rejuvenation  
Central Ground Water Authority (CGWA)



Logout

Application for Issue of NOC to Abstract Ground Water (NOCAP)

Welcome : AromaCraftTissuesPLtd

Previous Login Date Time: 04/09/2023 17:36:35 PM , IP Address: 49.36.136.180

Applicant Home	Apply	Feedback	Change Password	Profile	Grievance	Submitted Application Payment
Renewal Request	Application Pass Book	Upload Attachment				

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Government of India  
Ministry of Jal Shakti  
Department of Water Resources, River Development and Ganga Rejuvenation  
Central Ground Water Authority (CGWA)  
Application for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Renew of NOC issued to Existing Industrial Projects Abstracting GroundWater  
(Application For Renewal of NOC)**

Application Number : 21-4/225/UT/IND/2016

Applied For Renewal : 2nd

1. General information:

Water Quality:	Fresh Water
Application Type Category/ Type of Application:	Paper and Pulp
(i) Name of Industry:	AROMA CRAFT AND TISSUES PVT. LTD.
(ii) Location Details of the Industrial Unit- (Attach Site Plan and Certified Revenue Sketch) (\$)	
Address Line 1 :	NOORPUR-BUDPUR, MANGALORE-JHABRERA ROAD
Address Line 2 :	JHABRERA, NARSAN BLOCK
Address Line 3 :	HARIDWAR DISTRICT
State:	UTTARAKHAND
District:	HARIDWAR
Sub-District:	NARSAN
Village/Town:	Noorpur
Latitude:	
Logitude:	
Area Type :	Non-Notified
Area Type Category :	Safe
Whether industry is MSME:	No
(iii) Communication Address	
Address Line 1:	VILLAGE NOORPUR, NOORPUR-BUDPUR, MANGALORE-JHABRERA ROAD
Address Line 2:	JHABRERA, NARSAN
Address Line 3:	
State:	UTTARAKHAND
District:	HARIDWAR
Sub-District:	NARSAN
Pincode:	247665
Phone Number with Area Code:	
Mobile Number:	91-9650562771
Fax Number:	
E-Mail:	deepaktiwari99@gmail.com
(v) Details of Existing NOC issued by CGWA (enclose copy)	
NOC Letter No:	CGWA/NOC/IND/REN/1/2022/6727
Date of Issuance:	10/02/2022
Vailidity (Start):	06/02/2020
Validity (End):	05/02/2023
Reason for not applying for renewal before expiry of NOC Validity (Attach Affidavit):	Unable to make payment due to technical issue in the CGWA Portal.
(vi) Purpose of Renewal Application:	Existing with Additional Ground Water Requirement

2. Details of Water Requirement (Fresh and Recycled Water Usage):  
(Please Enclose Water Flow Chart of Activities and Requirement of Water at each Stage) (\$)

(i) Total Water Requirement (a+b+c+d) (m3/day)

	Existing	Additional	Total
<b>Water Requirement Details (Fresh Water) (m3/day)</b>			
(a) Ground Water Requirement (m3/day):	415.00	535.00	950.00
(b) Surface Water Available (Canal, River, Ponds etc.) (m3/day):	0.00	0.00	0.00
(c) Water Supply from Any Agency (m3/day):	0.00	0.00	0.00
<b>Total Fresh Water Requirement (a+b+c)(m3/day):</b>	<b>415.00</b>	<b>535.00</b>	<b>950.00</b>
(d) Recycled Water Usage (m3/day):	720.00	715.00	1435.00
<b>Total Water Requirement : (a+b+c+d)(m3/day)</b>	<b>1135.00</b>	<b>1250.00</b>	<b>2385.00</b>

(ii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m3/day)	Additional Requirement (m3/day)	Total Requirement (m3/day)	No. of Operational Days in a Year	Annual Requirement (m3/year)
Industrial Activity	1107.00	1231.00	2338.00	330	771540.00
Residential / Domestic	8.00	4.00	12.00	330	3960.00
Greenbelt Development /Environment Maintenance	5.00	0.00	5.00	330	1650.00
Other Use	15.00	15.00	30.00	330	9900.00
<b>Grand Total</b>	<b>1135.00</b>	<b>1250.00</b>	<b>2385.00</b>		<b>787050.00</b>

TECHNICAL REPORT

on

**ADEQUACY OF EXISTING EFFLUENT TREATMENT PLANT (ETP) FOR  
TREATMENT OF EFFLUENT TO BE GENERATED AFTER PROPOSED CAPACITY  
EXPANSION TO 300 TPD KRAFT PAPER USING 100 % WASTE PAPER**

At

**Aroma Craft & Tissues Pvt. Ltd  
Village- Noorpur-Boodpur, Pargana- Manglore, Roorkee  
District- Hardwar (Uttarakhand)**

**Prepared By**



**Central Pulp & Paper Research Institute  
Saharanpur, (UP), India**

May, 2019

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Layout of paper manufacturing process		Fig.-1
Layout of existing and suggested ETP		Fig.- 2
Existing ETP photographs		Annexure-I

**1.0 BACKGROUND OF THE MILL:**

Aroma Craft & Tissues Private Ltd., is located at 5<sup>th</sup> Km. Mangalore-Jhabrera road, Village- Noorpur-Boodpur, Pargana- Manglore, Roorkee, District- Haridwar Ultrakhand is a waste paper based kraft paper mill. The unit was installed in the year 2009. At present the mill is producing around 140 TPD kraft paper having GSM range 100-220 and BF range 16-28. The mill has single paper machines for production of kraft paper.

**2.0 PROPOSED CAPACITY EXPANSION:**

In view of increased market demand and also to improve the economy, mill proposes to expand its present production capacity from **140 TPD to 300 TPD** Kraft paper using 100 % waste paper only. The necessary modifications and additions in pulp mill and paper machine will be taken up to achieve the proposed additional capacity of **160 TPD**.

**3.0 OBJECTIVE OF THE REPORT:**

The aim of the present report is to assess the adequacy of existing Effluent Treatment Plant (ETP) for treatment of waste water to be generated from proposed capacity expansion i.e. from 140 TPD to 300 TPD to meet the discharge standards given by the regulatory authority.

Sr. No.	Parameter	Discharge Norms
1.	pH	6.8-8.5
2.	TSS, mg/l	< 50
3.	COD, mg/l	< 250
4.	BOD, mg/l	< 30

*S.P.*  
24/5/19

The report is prepared on the basis of information provided by the mill w.r.t. design specifications of ETP, fresh water consumption and waste water generated and their characteristics.

**4.0 MANUFACTURING PROCESS:**

The mill's manufacturing process mainly includes:

**Slushing of waste paper**

- Hydra pulper is used for slushing of waste paper and no chemical is added in pulper and the pulp is transferred to Poir followed by HD Cleaner.

**Stock Preparation**

- The waste paper pulp is cleaned and screened through a combination of High Density Cleaner, pressure screen, Turbo Separator, centricleaner etc. followed by refining as per product quality requirement.
- The refined pulp is mixed with chemicals to achieve desired product specifications and stored in Machines chests.

**Paper Making**

- The pulp stock after mixing of chemicals passing through paper machine having size press for production of kraft paper of desired quality.

The flow sheet of paper manufacturing process is indicated in Fig.- 1.

**5.0 FRESH WATER CONSUMPTION :**

The requirement of fresh water in paper mills varies depending on recycling/reutilization of back water in the process and the type of finished product. The mill has two submersible bore wells (equipped with flow meter) for

*Handwritten signature and date:*  
24/5/19

extraction of the ground water to meet water requirement of mill for manufacturing 140 TPD kraft paper. The fresh water is collected first in a reservoir of 200 m<sup>3</sup> capacity before distribution to the different process of the mill. Most of the process operation involved in the mill is completed with back water and fresh water is used only in paper machine showers, boilers etc. Based on the information's given by mill the existing fresh water consumption as well as after proposed expansion at M/s Aroma Craft & Tissues Private Ltd., Haridwar is

given below:

Particulars	Fresh Water consumption	
	@Existing Production of 140 tpd*	@ Proposed Production of 300 tpd*
Pulp Mill, m <sup>3</sup> /d	150	250
Paper Machine, m <sup>3</sup> /d	800	1,200
Boiler, m <sup>3</sup> /d	70	200
Cooling/Sealing, m <sup>3</sup> /day	20	150
Miscellaneous including Chemical preparation, m <sup>3</sup> /d	60	100
<b>Total fresh Water Consumption, m<sup>3</sup>/d</b>	<b>1,100</b>	<b>1,900</b>
<b>Total Water Consumption, m<sup>3</sup>/ t paper</b>	<b>~ 7.85</b>	<b>~ 6.33</b>

\* Figures provided by the mill

#### 6.0 WASTE WATER GENERATION & ITS CHARACTERISTICS:

The waste water streams mainly from pulp mill and excess paper machine back water is collected in sump tank and passed through hill screen and collected in equalization tank. After equalization tank the effluent is passed through Sedicell

1  
A. P. Singh  
24/5/19

followed by primary clarifier for fiber recovery and clear water is subjected to biological treatment process (ASP). The expected effluent volume and characteristics of waste water after primary clarification going to aeration tank for assessment of ETP adequacy for existing 140 TPD and for proposed 300 TPD are given below:

S. No.	Parameters	Values	
		@ 140 TPD (Existing) *	@ 300 TPD (Proposed)*
1.	Total fresh Water Consumption, m <sup>3</sup> /d	1.100	1.900
2.	Waste water volume going to ETP and discharged, m <sup>3</sup> /d	700	1,200
Characteristics of effluent after primary clarifier going to Aeration tank			
3.	pH	6.5	6.6
4.	TSS, mg/l	170	185
5.	COD, mg/l	1,960	2,120
6.	BOD, mg/l	810	1,050

❖ Expected characteristics of effluent given by the mill

## 7.0 EFFLUENT TREATMENT PROCESS:

The mill has full-fledged effluent treatment plant for treatment of mill effluent. The combined waste water mainly from pulp mill and excess paper machine back water is collected in sump tank and passed through hill screen and collected in equalization tank. After equalization tank the effluent is passed through Sedicell followed by primary clarifier for fiber recovery and clear water is subjected to biological treatment process (ASP). The aeration tank is provided with surface aeration system to maintain the dissolved oxygen level required to maintain the proper metabolic activity of microbial culture. In aeration tank, the essential

nutrient in the form of Urea & DAP (BOD:N:P-100:5:1) is added for facilitating the growth of microorganisms. The overflow of aeration tank is further treated through secondary clarifier for removal of suspended active biomass. After secondary clarification the treated effluent is passed through tertiary treatment (Pressure Sand Filter) and is discharged to drain. The mill has also installed online continuous monitoring of waste water discharge and their characteristics as per CPCB charter requirement. The part of secondary clarifier underflow is recycled to the aeration tank to maintain desired level of active biomass. The underflow of primary clarifier along with excess secondary clarifier underflow is pumped to sludge press & sludge drying beds for further disposal to board making units. The photographs of existing ETP are given in Annexure-I. The flow diagram of existing ETP is given in Fig.- 2 and the specifications of existing ETP are given below:

S. No.	Details	Dimensions
1.	Equalization Tank with mixing device	6 m x 4 m x 3 m Capacity: 72 m <sup>3</sup>
2.	Sedicell	200 m <sup>3</sup>
3.	Primary Clarifier	Ø 18.0 m x SWD 3.2 m Capacity: 763 m <sup>3</sup>
4.	Aeration Tank	28 m x 18 m x 3.4 m Capacity: 1,713 m <sup>3</sup>
5.	Secondary Clarifier	Ø 18.0 m x SWD 3.2 m Capacity: 763 m <sup>3</sup>
6.	Tertiary Treatment -Pressure sand Filter- 02 Nos.	50 m <sup>3</sup> /hr each
7.	Sludge handling system -Sludge Drying bed -Sludge press	Total Capacity: 144 m <sup>3</sup> Capacity – 10 t solids/day

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### 8.0 ADEQUACY OF EXISTING EFFLUENT TREATMENT PLANT FOR PROPOSED 300 TPD KRAFT PAPER PRODUCTION

The pollution load from existing 140 TPD and proposed 300 TPD kraft paper production using 100 % waste paper considered for adequacy assessment of existing ETP is given below:

S. No.	Parameters	Values	
		@ 140 TPD (Existing) *	@ 300 TPD (Proposed)*
1.	Total fresh Water Consumption, m <sup>3</sup> /d	1,100	1,900
2.	Waste water volume going to ETP and discharged, m <sup>3</sup> /d	700	1,200
3.	Pollution load going to ETP (Primary clarifier overflow)		
4.	TSS, kg/d	119	222
5.	COD, kg/d	1,372	2,544
6.	BOD, kg/d	567	1,260

#### ADEQUACY OF EXISTING ETP:

S. No.	Unit	Specification	Remarks
1.	Equalization tank with mixing arrangement	Capacity, m <sup>3</sup> : 72 Retention Time, hr: 1.44	• Adequate for proposed capacity expansion
2.	Sedicell	Capacity, m <sup>3</sup> /hr : 200	• Adequate for proposed capacity expansion
3.	Primary Clarifier	Capacity, m <sup>3</sup> : 763 Retention Time, hr: 15 Surface Area , m <sup>2</sup> : 254 SOR, m <sup>3</sup> / m <sup>2</sup> / day: 4.7	• Adequate for proposed capacity expansion • Advised for frequent removal of settled sludge
4.	Aeration Tank Effluent flow	Capacity, m <sup>3</sup> : 1713 Retention Time, hr: 28 VLR, Kg BOD m <sup>3</sup> / day: 0.73	• Capacity of aeration tank is adequate to treat the mill effluent

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	including recirculation 1,440 m <sup>3</sup> / day * = 60 m <sup>3</sup> /hr  BOD load : 53 kg/hr	Oxygen required , kg/hr :105 Oxygen available: 200 kg/hr Existing aeration, HP : Impellers: 20 HP x 3 = 60 HP Proposed Jet Aerators : 40 HP x 2 = Total HP = 80	to be generated at proposed 300 TPD production  • However the mill is suggested to install two jet aerators of 40 HP each to meet the oxygen requirement at proposed capacity
5.	Secondary Clarifier	Capacity, m <sup>3</sup> : 763 Retention Time, hr: 12.7 Surface Area , m <sup>2</sup> : 254.34 SOR, m <sup>3</sup> / m <sup>2</sup> / day: 5.67	• Adequate for proposed capacity expansion • Advised for frequent removal of settled biomass sludge
6.	Pressure Sand Filter (02 Nos.)	Capacity , m <sup>3</sup> / hr : 50 each	• Suggested to install two more Carbon Filter of 50 m <sup>3</sup> /hr each
7.	Sludge handling system -Sludge Drying bed -Sludge press	Total Capacity: 144 m <sup>3</sup> Capacity – 10 t solids/day	Adequate

### 9.0 OPERATION & MAINTENANCE OF ETP

To achieve the designed performance from ETP, it is necessary to operate it under optimum conditions so as to meet the environmental discharge standards. Following are the suggested measures, the mill should adopt for proper and optimum operation of ETP:

- Ensure proper and optimum conditions as per the designed specification and manufacturer's instruction.
- Avoid fluctuation in effluent flow and pollution load so as to reduce the shock load to biomass and the system as a whole.
- Ensure proper addition of nutrients like urea & Di-ammonium phosphate in the aeration tank (BOD: N: P - 100:5:1).
- Maintain required level of MLSS concentration (2500-3000mg/l) in aeration tank by ensuring proper microbial growth.

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- Maintain desired level of DO in the aeration tank (1-2 mg/l).
- Ensure periodic & timely withdrawal of sludge from the clarifiers.
- Proper maintenance of electric motors and pumps etc.
- Use of coagulant & effective settling of suspended solids in primary clarifier.
- In addition to above, routine testing of pollutional parameters is essential to maintain desired performance of ETP. The parameters of concern and the frequency of their analyses advised are as under:

Parameters	Frequency of analysis
pH	Daily
Suspended Solids	Daily
Total Dissolved Solids	Daily
COD	Daily
BOD	Daily
Effluent Flow	Daily by V notch

**10.0 REMARKS:**

Based on design specification and data provided by Aroma Craft & Tissues Pvt. Ltd, Haridwar the existing ETP consisting equalization tank, Sedicell, primary clarifier, aeration tank, secondary clarifier and pressure sand filter (Fig. 2) after incorporation of Jet aerators in existing aeration tank and Activated Carbon filter (02 Nos.) will be sufficient & adequate to handle and treat the mill effluent to be generated at proposed 300 TPD kraft paper production to the acceptable discharge norms.

**Note:**

- The adequacy of the ETP evaluated above is based on the data and information provided by the mill and cannot be deemed to be a certificate for any legal implications.

*S. P. Mishra*  
**Dr. SHIVAKER MISHRA**  
 Scientist E-II & In-charge  
 Environmental Management Division  
 CPPRI, Saharanpur

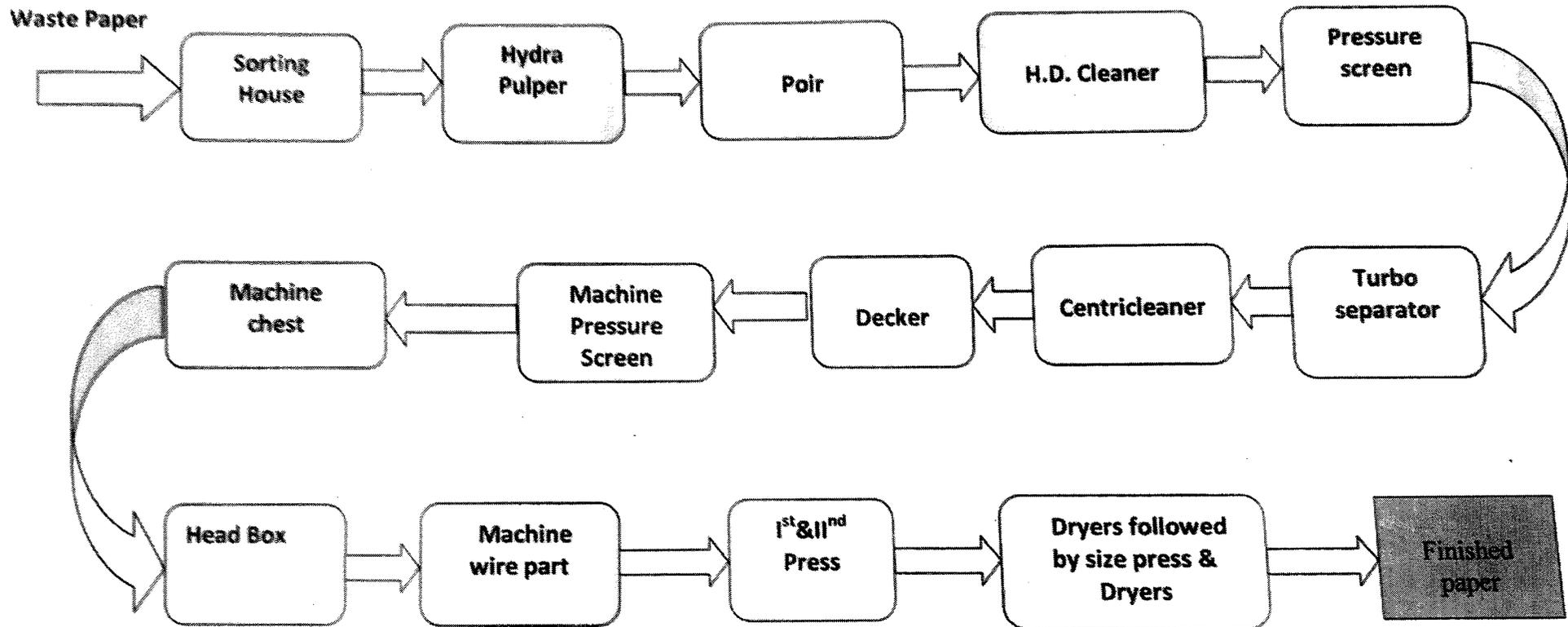
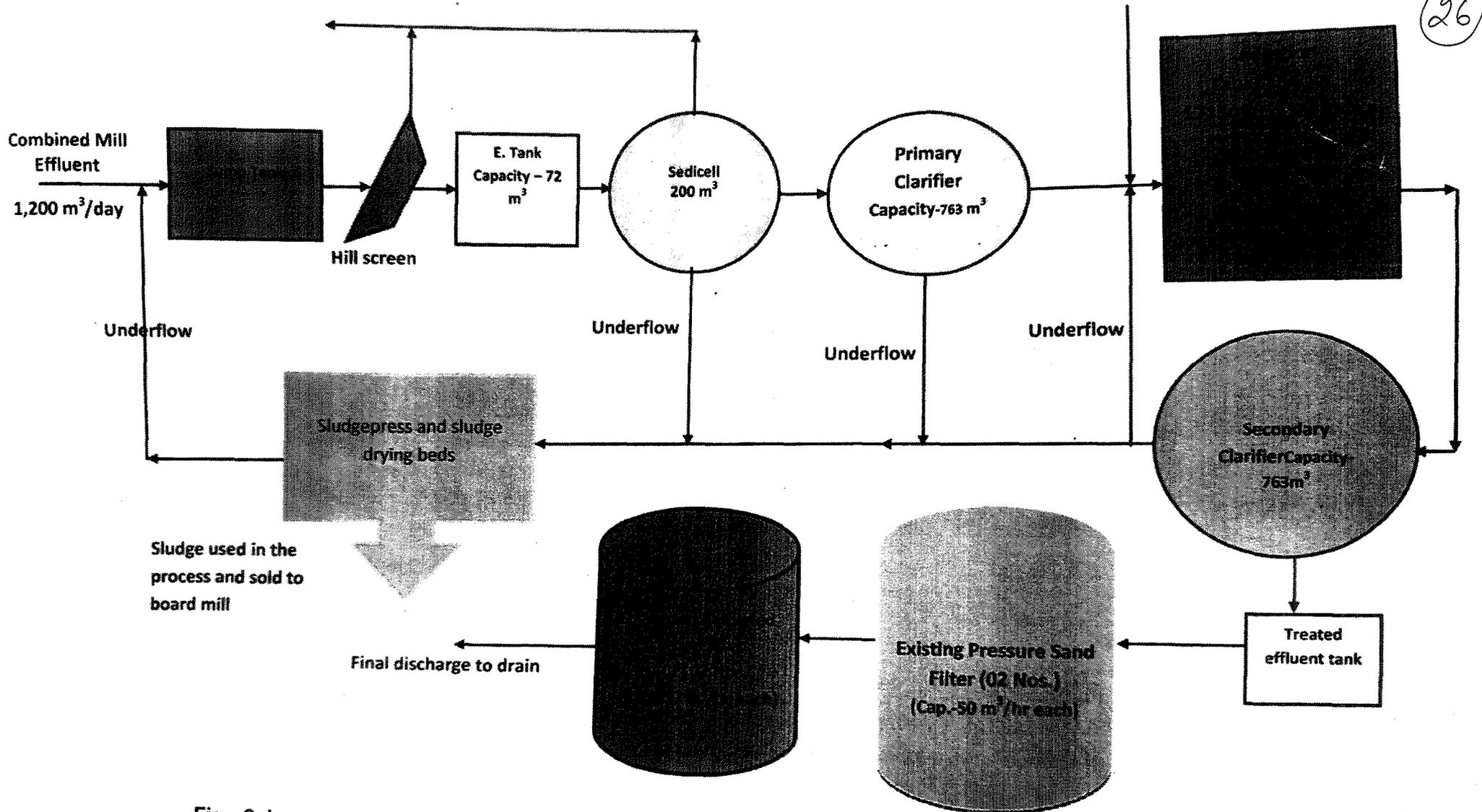


Fig.- 1, Layout of Paper Manufacturing Process at M/s AromaCraft & Tissues Pvt. Limited, Haridwar (U.K.)

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Fig.- 2, Layout of existing and suggested ETP at M/s AromaCraft & Tissues Pvt. Limited, Haridwar (U.K.)

*Handwritten signature and date:*  
22/12/19

# Online Effluent Analyze

584

(27)

ANNEXURE: R3/D (colly)

Name	Value	Unit
COD	086.47	mg/l
BOD	10.73	mg/l
TSS	16.16	mg/l
PH	07.43	pH
Flow	8.5	m <sup>3</sup> /hr

621-076  
758-665  
913-086  
1084-976  
1274-946  
1483-591  
174-485  
1959-187  
2227-239  
2516-170  
2826-497  
3158-722  
3513-338  
3890-821

585

28



EMC

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(WORKS OF POLLUTION MONITORING, ANALYSIS & CONSULTANCY SERVICES)



NABL ACCREDITED, GOVT. APPROVED & ISO CERTIFIED LAB

**INDUSTRIAL EFFLUENT TEST REPORT**  
**SAMPLING DETAILS**

Test Report No: ET&A/WS/67486/24		Laboratory Sample Code : EMC/WS/67550/24		Date: 13.02.2024
Work Order No. & Date : 67486/24 & 05.02.2024				
Name and Address of Customer	M/s Aroma Craft And Tissues Pvt. Ltd. 5 <sup>th</sup> Km. Manglor – Jhabrela Road, Latherdeva Hoon, Vill. Noorpur – Budpur, Roorkee			Order Reference : Through e-mail
Sample Description/Type	ETP Inlet Sample	Sample Collected by	Laboratory Representative	
Sampling Location	Industrial premises	Sample Quantity / Packing	2 Ltr. x1 No. PVC can 300 ml Sample for BOD	
Date of Sampling	05.02.2024	Date of Receipt of Sample	05.02.2024	
Sampling Procedure:	As per IS: 3025 (Part 1) 1987 Reaff. 2019			
Date of Start of Analysis	06.02.2024	Date of Completion of Analysis	13.02.2024	

**PHYSICAL PARAMETERS**

S. No.	Test(s) Conducted	Unit	Test Results	Standards (Effluents discharging in stream)	Test Method (IS 3025)
1.	Colour	-	Colour present	Colourless	IS: 3025(Part 4) 1983, Reaff. 2019
2.	Odour	-	Odour present	Odorless	IS: 3025(Part 5) 1983, Reaff. 2018
3.	Total Suspended Solids	mg/L	74.596	30.0	IS: 3025(Part 17) 1984, Reaff. 2023
4.	Total Dissolved Solids	mg/L	1450.828	1800	IS: 3025(Part 16) 1984, Reaff. 2023
5.	Total Solids	mg/L	1525.224	-	IS: 3025(Part 15) 1984, Reaff. 2023

**CHEMICAL PARAMETERS**

1.	pH	-	6.32	5.5-9.5	IS: 3025(Part 11) 1983, Reaff. 2021
2.	Turbidity	NTU	42.50	25	IS: 3025(Part 10) 1984, Reaff. 2023
3.	BOD	mg/L	76.50	30	IS: 3025(Part 44) 1993, Reaff. 2023
4.	COD	mg/L	316.80	250	IS: 3025(Part 58) 2006 Reaff. 2023
5.	Oil & Grease	mg/L	16.50	10	IS: 3025(Part 39) 1991, Reaff. 2019

Nebo 95  
Checked by



Dr. K. G. G. G.  
Authorized Signatory  
**DIRECTOR**

Environment Management Centre  
Khasra No. 1102, Indl. Area  
Salempur Rajputan, Roorkee

Remarks:

- The above results are related only to tests performed on the sample. Endorsement of product is neither intended nor implied.
- This report is not to be reproduced wholly or in part & cannot be used as evidence in the court of law & should not be used in any legal proceedings without our special permission in writing.
- Sample will be destroyed after 15 days of reporting unless otherwise specified.
- Report refers to the sample submitted to us and not drawn by ET&A Lab., unless mentioned otherwise.
- Result in parentheses is from subcontractor.

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Roorkee - 247 667 (Uttarakhand)



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**INDUSTRIAL EFFLUENT TEST REPORT**  
**SAMPLING DETAILS**

Test Report No: ET&A/WS/67487/24		Laboratory Sample Code : EMC/WS/67551/24		Date: 13.02.2024		
Work Order No. & Date : 67487/24 & 05.02.2024						
Name and Address of Customer		M/s Aroma Craft And Tissues Pvt. Ltd. 5 <sup>th</sup> Km. Manglor – Jhabrela Road, Latherdeva Hoon, Vill. Noorpur – Budpur, Roorkee			Order Reference : Through E-mail	
Sample Description/Type		ETP Outlet Sample		Sample Collected by		
Sampling Location		Industrial premises		Sample Quantity / Packing		
Date of Sampling		05.02.2024		Date of Receipt of Sample		
Sampling Procedure:		As per IS: 3025 (Part 1) 1987 Reaff. 2019				
Date of Start of Analysis		06.02.2024		Date of Completion of Analysis		
				13.02.2024		

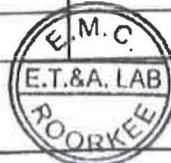
**(PHYSICAL PARAMETERS)**

S.No	Test(s) conducted	Unit	Test Result	Standards (Effluents discharging in stream)	Test Method
1.	Colour	-	Colourless	Colourless	IS: 3025(Part 4) 1983, Reaff. 2019
2.	Odour	-	Unobjectionable	Unobjectionable	IS: 3025(Part 5) 1983, Reaff. 2018
3.	Turbidity	NTU	7.2	25	IS: 3025(Part 17) 1984, Reaff. 2023
4.	Total Suspended Solids	mg/l	18.410	30	IS: 3025(Part 16) 1984, Reaff. 2023
5.	Total Dissolved Solids	mg/l	714.590	Not Specified	IS: 3025(Part 15) 1984, Reaff. 2023
	Total Solids	mg/l	733.00	-	IS: 3025(Part 4) 1983, Reaff. 2019

**(CHEMICAL PARAMETERS)**

S.No.	Test(s) conducted	Unit	Test Result	Standards (Effluents discharging in stream)	Test Method
1.	pH	-	7.32	5.5-9.5	IS: 3025(Part 11) 1983, Reaff. 2021
2.	BOD	mg/l	16.4	20	IS: 3025(Part 10) 1984, Reaff. 2023
3.	COD	mg/l	104.8	150	IS: 3025(Part 44) 1993, Reaff. 2023
4.	Oil & Grease	mg/l	3.8	10	IS: 3025(Part 58) 2006 Reaff. 2023

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Arc Gollau  
Authorized Signatory  
**DIRECTOR**

**Remarks:**

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- Result in parentheses is from subcontractor.

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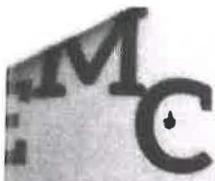
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588

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81

**ABL ACCREDITED, GOVT. APPROVED & ISO CERTIFIED LAB**

**STACK EMISSION MONITORING TEST REPORT**

Report No. : ET&A/SS/67488/24	Laboratory Sample Code : EMC/SS/67552/24	Date: 13.02.2024
Work Order No. & Date: 67488/24 & 05.02.2024		
Name and Address of Customer	M/s Aroma Craft And Tissues Pvt. Ltd. Khasra No. 103,104,Village Nurpur –Budhpur Latherdeva Hoon ,5 <sup>th</sup> Km. Manglore – Jhabrela Road, Pargna Manglore, Tehsil Roorkee ,Hardwar (UK)	Order Reference: Through E-mail

**SAMPLING DETAILS**

Sample Description/Type	Stack Monitoring	Sample Collected by	Laboratory Representative
Sampling Location	<u>Stack attached to Boiler No.1 (10TPH) &amp; Boiler No.2 (12 TPH)</u>	Sample Quantity / Packing	Cellulose Fiber Thimble
Date of Sampling	05.02.2024 (11:00 A.M. to 11:50 A.M.)	Date of Receipt of Sample	05.02.2024
Sampling Procedure	As per CPCB Guidelines : IS : 11255 & IS :13270		
Normal operating schedule (hr/day)	24 hrs	Purpose of Monitoring	Assessment of Pollution load
Control Measure, (If any) Device installed for pollution control equipment used	Scrubber & Cyclone Dust Collector Vayubodhan Stack Sampler VSS1	Date of Start of Analysis	06.02.2024
Emission Source	Stack attached to Boiler No.1 (10TPH) & Boiler No.2 (12 TPH)	Date of Completion of Analysis	13.02.2024
Type of Stack Material of Construction	Bricks	Ambient Temperature (°C)	15.6
Stack height above the ground level (m)	30	Sampling Duration (min.)	50
Top Diameter of stack (m)	0.9	Shape of Stack	Round
Location of sampling point (Port hole) (m)	10	Stack Temperature (°C)	136.50
Type of fuel used	Wood & Biomass	Flue gas temperature (°C)	124.0
Quantity of fuel used (Ton/hr.)	10	Sampling Flow Rate for SPM (m <sup>3</sup> /min.)	16.2
Quantity of emission discharged (m <sup>3</sup> /hr)	10646.560	Velocity of gases (meter/Sec)	6.6
		Sampling Flow Rate For Gas (LPM)	2.0



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### TEST RESULTS

S.No.	Parameter	Test Method	Test Result	Desirable limit
1.	Suspended Particulate matter (mg/Nm <sup>3</sup> )	IS:11255 (P-I) 1985 Reaffirmed 2019	138	800
2.	Sulphur Dioxide (mg/Nm <sup>3</sup> )	IS:11255 (P-II) 1985 Reaffirmed 2019	6.4	Not specified
3.	Nitrogen oxides (mg/Nm <sup>3</sup> )	IS:11255(P-VII) 2005 Reaffirmed 2017	8.8	Not specified
4.	Carbon monoxide (% by Vol.)	IS:13270:1992 Reaffirmed 2019	0.30	1% by volume



Neha Singh  
Checked by

A.K. Collan  
Authorized Signatory  
DIRECTOR

Environment Management Centre  
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 Salempur Rajputan, Roorkee

Page 2 of 2

Remarks:

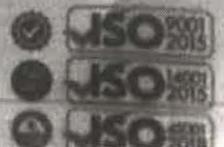
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 Roorkee - 247 667 (Uttarakhand)







**592**  
**BEFORE THE NATIONAL GREEN TRIBUNAL,**  
**PRINCIPAL BENCH, NEW DELHI**

35

(Original Application No. 79 of 2023)

**IN THE MATTER OF:**

**Hari Prakash**

**Versus**

..... Applicant

**Uttam Sugar Mills Ltd.,  
Libberhedi & Ors.**

..... Respondents

KNOW ALL to whom these present shall come that I, Rajesh Kumar Jain aged about 57 years S/o Sh. Adesh Kumar Jain, director of M/s Aroma Craft & Tissues (P) Ltd. having its Unit at: Khasra No. - 103 & 104, Village - Nurpur, Pargana - Manglore, Tehsil - Roorkee, District - Haridwar, Uttarakhand (the Respondent No.3 herein) do hereby appoint:-

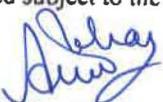
**ANUBHAV ANAND ARON, ABHINAV ANAND (Advocates)**  
A-901, Apex Golf Avenue, Sector-1, Greater Noida West, U.P. - 201 306  
**Mob:** 9811764256; 9582416270; **E-mail:** abhinav.legal@gmail.com

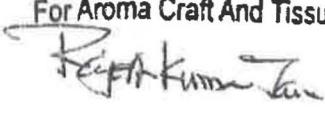
**(Hereinafter called the Advocate) to be my/our Advocate in the above noted case authorize him:-**

- To act, appear and plead in the above noted case in this Tribunal/Court or in any other Tribunal/Court in which the same may be tried or heard and also in the appellate Court including the High Court subject to payment of fees separately for each Court by me/us.
- To sign, file, verify and present pleadings, appeals cross-objections or petitions for execution review, revision, withdraw, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.
- To file and take back documents, to admit and/or deny the documents of the opposite party.
- To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
- To take execution proceedings.
- The deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
- To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and sign, the power of attorney on our behalf.
- And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.
- And I/We undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.
- And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain for himself.
- And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I /We hereby agree that once the fees are paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

**IN WITNESS WHEREOF** I/we do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 8th day of April 2024.  
Accepted subject to the terms of the fees



  
**ANUBHAV ANAND ARON & ABHINAV ANAND**  
(D/1848/2003) (D/762/2007)  
(Advocates)

For Aroma Craft And Tissues Pvt. Ltd.  
  
Director  
Client



**593****Reply – Respondent No.3 (O.A. No. 79 of 2023)**

1 message

**Abhinav Anand** <abhinav.legal@gmail.com>

Fri, Apr 19, 2024 at 2:59 PM

To: "rkhuranalegal@gmail.com" &lt;rkhuranalegal@gmail.com&gt;, hasil jain &lt;advjain25@gmail.com&gt;

Sir,

Kindly find attached herein the Reply to be filed by the Respondent No.3 i.e. M/s Aroma Craft & Tissues (P) Ltd. before the Hon'ble National Green Tribunal, New Delhi in O.A. No.79 of 2023 (Hari Prakash Vs. Uttam Sugar Mills Ltd., Libberhedi & Ors.).

Regards,

Abhinav Anand  
(Advocate)  
Mob: 9582416270

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 **Reply - Aroma Craft & Tissues Pvt Ltd.pdf**  
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